

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No. 6/2009

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Date of Hearing : 21.4.2009

Subject : Determination of final transmission tariff up to the date of commercial operation and additional capitalization up to 31.3.2008 for (i) 400 kV Balia-Lucknow Ckt I &II, 400 kV Balia-Mau Ckt-I, 400 kV D/C Patna-Balia line including associated bays at Patna and Balia (ii) 400 kV Balia-Mau Ckt-II, 40% FSC at Lucknow as 400 kV D/C Lucknow-Balia line (iii) 80 MVAR Bus Reactor of Biharshariff sub-station (iv) 400 kV Lucknow-Bareilly Ckt-I & II along with associated bays (v) 400 kV D/C Biharshariff-Balia line Ckt-I with associated bays (vi) 400 kV D/C Biharshariff-Balia line Ckt-II with associated bays under Kahalgaon Stage-II transmission system under Kahalgaon Stage-II Phase-I Transmission system in Northern Region for tariff period 2004-09.

Petitioners : Power Grid Corporation of India Ltd., Gurgaon

Respondents : 1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Power Purchase Centre, Panchkula
8. Power Development Department, Govt. of J&K, Jmmu
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Delhi Transco Ltd, New Delhi
11. BSES Yamuna Power Limited, New Delhi
12. BSES Rajdhani Power Ltd., New Delhi
13. North Delhi Power Ltd., New Delhi
14. Chief Engineer, Chandigarh Administration, Chandigarh
15. Uttaranchal Power Corporation Ltd, Dehradun
16. North Central Railway, Allahabad

Parties present : 1. Shri V.V.Sharma, PGCIL
2. Shri A.K.Nagpal, PGCIL
3. Shri B.C.Pant, PGCIL
4. Ms. Sangeeta Edwaros, PGCIL
5. Shri M.M.Mondal, PGCIL
6. Shri V.K.Gupta, Consultant, UPPCL, JVVNL
3. Shri S.N.Singh, UPPCL

The petition has been filed for approval of final tariff for (i) 400 kV Balia-Lucknow Ckt I &II, 400 kV Balia-Mau Ckt-I, 400 kV D/C Patna-Balia line including associated bays at Patna and Balia (ii) 400 kV Balia-Mau Ckt-II, 40% FSC at Lucknow as 400 kV D/C Lucknow-Balia line (iii) 80 MVAR Bus Reactor of Biharshariff sub-station (iv) 400 kV Lucknow-Bareilly Ckt-I & II along with associated bays (v) 400 kV D/C Biharshariff-Balia line Ckt-I with associated bays (vi) 400 kV D/C Biharshariff-Balia line Ckt-II with associated bays under Kahalgaon Stage-II transmission system under Kahalgaon Stage-II Phase-I Transmission system in Northern Region from the date of commercial operation to 31.3.2009 after accounting of additional capitalization up to 31.3.2008.

2. Shri Gupta appearing on behalf of UPPCL and JVVNL pointed out that in regard to 400 kV Balia-Lucknow Ckt II and 40% FSC at Lucknow as 400 kV D/C Lucknow-Balia line, there had been reduction in line length from 20 km to 9.12 km (by more than 50%) as on the date of commercial operation. He further pointed out that in the original estimates, reduction in the cost of erection, string and civil works including foundation was approximately 20%. In response, the representative of the petitioner explained that for the purpose of tariff the cost as per the actuals had been considered.
3. The Commission directed the petitioner to clarify whether one number bay for line reactor at Lucknow sub-station was for fixed or switchable reactor.
4. The above information may be filed by the petitioner within two weeks, duly supported by affidavit, with copy to the respondents..
5. Subject to above, Commission reserved order.

Sd/-
(K.S.Dhingra)
Chief (Legal)